

SCHEDULE-II
FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process)
Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF TERRENE PHARMA PRIVATE
LIMITED

1.	NAME OF CORPORATE DEBTOR	Terrene Pharma Private Limited
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	20/06/2005
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED /REGISTERED	Registrar of Companies, Ahmedabad
4	CORPORATE IDENTITY NUMBER/ LIMITED IDENTIFICATION NO. OF CORPORATE DEBTOR	U24230GJ2005PTC046275
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Plot No. E 19-21, EPIP Zone Manjusar GIDC, Tal: Savli Vadodara GJ- 391770
6	DATE OF CLOUSER OF INSOLVENCY RESOLUTION PROCESS	10 th February, 2020
7	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	10 th February, 2020 (Order received on dt. 17/02/2020)
8	NAME, ADDRESS, E-MAIL ADDRESS, TELEPHONE NO AND THE REGISTRATION NO. OF THE LIQUIDATOR	Mr. Bhupendra Singh Narayan Singh Rajput 309, ATMA House, Opp. Old RBI, Ashram Road, Ahmedabad -380009 Email ID:: cabsrajput309@gmail.com Telephone no.: 079-26580310 IP REG. NO. – IBBI/IPA-001/IP-P00397/2017-18/10715 DATED 28.07.2017
9	LAST DATE FOR SUBMISSION OF CLAIMS	18 th March, 2020 (30 days from the date of receipt of the order from Hon'ble NCLT, Ahmedabad)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the Terrene Pharma Private Limited on 10th February, 2020 (Order received on dt.17/02/2020).

The stakeholders of Terrene Pharma Private Limited are hereby called upon to submit a proof of their claims on or before 18th March, 2020 to the liquidator at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors, may submit the proof of claims in person, by post or by electronic means.

The prescribed forms could be downloaded by visiting the website:
<http://ibbi.gov.in/downloadforms.html>

Submission of false or misleading proofs of claim shall attract penalties.

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(Mr. BHUPENDRA SINGH NARAYAN SINGH RAJPUT)
LIQUIDATOR
DATE: 18/02/2020
PLACE: AHMEDABAD

